

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:4025
ANSWERED ON:05.09.2012
ENFORCEMENT OF EFFECTIVE LABOUR LAWS
Das Gupta Shri Gurudas;Lingam Shri P.

Will the Minister of PLANNING be pleased to state:

- (a) whether a working group of the Planning Commission for the Twelfth Five Year Plan has made some recommendations for effective enforcement of Labour Laws in the industrial establishments; and
- (b) if so, the details thereof and the steps being taken for the implementation of these recommendations?

Answer

MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

(a) to (b): The Working Group on "Labour Laws & Other Regulations" for the Twelfth Five Year Plan (2012-2017) have made some recommendations for improving the enforcement of Labour Laws. The major recommendations are (i) a complete review of the enforcement machinery, (ii) creation of an All India Service for labour administration to provide professional expertise in the field of labour administration, labour adjudication, etc (iii) strengthening of the collective bargaining process for resolution of labour disputes wherein holding of Lok Adalats should be encouraged to enable faster disposal of cases (iv) creation of a database on all aspects relating to industrial relations and (v) creation of an online single window system for making compliance of Labour Laws user friendly, simple and for bringing about transparency. The Ministry of Labour & Employment and State Labour Departments take necessary steps for strengthening of enforcement machineries for ensuring effective implementation of labour laws in their respective jurisdiction.